### CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

### Original Application No. 181/00019/2015

Tuesday, this the 12th day of March, 2019

#### **CORAM:**

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member Hon'ble Mr. Ashish Kalia, Judicial Member

- K.Ahamad, Kuliya House Amini, Casual Labourer Veterinary Office Amini
- 2. M.C.Pookunhi
  Mulakkal Chetta, Amini
  Casual Labourer
  Animal Husbandry Unit
  Amini

(By Advocate: Mr. R.Sreeraj)

## Versus

**Applicants** 

- 1. The Administrator, Union Territory of Lakshadweep, Kavaratti 682 555.
- 2. The Director (Animal Husbandry)
  Department of Animal Husbandry
  Union Territory of Lakshadweep,
  Kavaratti -682 555
- 3. The Secretary of Panchayats
  Directorate of Panchayats
  Administration of Union Territory of Lakshadweep
  Kavaratti-682 555
- 3. The District Veterinary Officer
  Animal Husbandry Department
  Kavaratti-682 555 ..... Respondents

(By Advocate: Mr. S. Manu)

This application having been heard on 12.03.2019 the Tribunal on the same day delivered the following:

#### ORDER (ORAL)

#### Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member –

The common question raised in the present Original Application is whether the applicants are entitled for regularisation of their services as casual labourers or not?

- 2. The admitted factual position of the case is that the applicants have worked with the respondents for 89 days with artificial breaks of one day and thereafter they have been re-engaged.
- 3. The Hon'ble High Court, in WP(C) No. 5289 of 2015 *Hidayathulla & Ors.* v. *Admn., UTL & Ors.*, dated 20<sup>th</sup> August, 2018, has considered the question of jurisdiction whether this Tribunal can entertain the case of labourers engaged by Village Panchayat. The Hon'ble High Court observed that there is nothing wrong in the direction given by the Tribunal for formulation of a transparent scheme for engagement of casual labourers and rational distribution of employment by the administration as well as Panchayat. This Original Application is disposed of in line with the judgment of the Hon'ble High Court in WP(C) No. 5289 of 2015 *Hidayathulla & Ors.* v. *Admn., UTL & Ors.*, dated 20<sup>th</sup> August, 2018. This has been followed in the judgment passed by this Tribunal in a similar matter in O.A 181/14/2015 and connected cases dated 22<sup>nd</sup> day of February,

2019.

4. Respondents are directed to follow the judgment passed by the Hon'ble High Court in WP(C) No. 5289 of 2015 – *Hidayathulla & Ors.* v. *Admn., UTL & Ors.*, dated 20<sup>th</sup> August, 2018. No order as to costs.

(ASHISH KALIA) JUDICIAL MEMBER (E.K. BHARAT BHUSHAN) ADMINISTRATIVE MEMBER

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# **List of Annexures**

Annexure A-1	True copy of the Order F.No.5/8/2014-DOP dated 12.2.2015
Annexure A-2	True copy of the order dated 31.3.2014 in OA No.508 of 2013
Annexure A-3 11.11.95	True copy of the Office Memorandum F.No.3/1/95-AH dated

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